

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 101**  
**IA-1992/ND/2021**  
**(IB)-1526(ND)2019**

**IN THE MATTER OF:**

Amritvani Exim Pvt. Ltd. ... Applicant

Vs.

Ajanta Offset and Packaging Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 17.05.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the RP : Mr. Abhishek Parmar, Advocate

**ORDER**

**IA-1992/ND/2021:**

This is an application filed by Resolution Professional seeking extension and exclusion of CIRP period. This application had come up on 27.04.2021, when notice was issued to the Resolution Professional as well as all four CoC members and a specific direction was given to remain present on the next date i.e. today. Learned Counsel states that Resolution Professional is in personal difficulty as one of his family members is suffering from Covid-19 infection. None of the CoC Members are present. Learned Counsel states that they had intimated and sent the copy of this order to all CoC members. We give last chance to all CoC members to remain present.

In the meanwhile, Learned Counsel seeks and is granted one week time to file additional list of dates along with the proper affidavit seeking appropriate prayers with respect to number of days of extension of the CIRP period. The CoC members are directed to remain present on the next date of hearing failing which strictures will be passed.

List on **31.05.2021**.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

